

प्रश्न सं. [क. 7824]

परीक्षा के लिये पाठ्यक्रम 01

परीक्षा - एक

विधान सभा प्रक. 0
7824
अंतराजित परिशिष्ट - 205

REMARKS OF ASSESSOR

1. please do not repeat information already provided
2. please do not make any recommendation regarding granting permission/recognition
3. if you have noticed or come across any irregularity during your assessment like fake or dummy faculty, fake or dummy patients, fudging of data of clinical material etc., please mention them here)

1. Institution is not subscribing to any print journal or e-journal after 2013.
2. Dr. Deepak Maravi, Professor is not eligible for promotion as professor as all publications are in Journal of State chapter.
3. There is deficiency of 01 Senior resident
4. External examiner Dr. Saurabh Agrawal, Associate Professor & H.O.D. Dept. of Orthopaedics, Mahrani Laxmi Bai Medical College, Jhansi was appointed as Lecturer/Assistant Professor in January, 2007. Became eligible to be PG teacher in January 2012. Doesn't fulfill the MCI norms of requirement of six years' experience as PG teacher to be appointed external examiner as he had only 4.5 years' experience after being recognized as postgraduate teacher- ineligible

Remarks.

1. one senior resident Dr. Ankit Sharma is on leave to attend family function.
2. Dr. Saurabh Agrawal, one of the external examiners has 13 years post-RG experience

Signature

9/6/16
BEAR

Gandhi Medical College Bhopal

Signature
अनुभाग अधिकारी
मध्य प्रदेश शासन,
विकिर्सा शिक्षा विभाग

Attested copy
Signature

परिशिष्ट - दो
द्वितीय परीक्षा 02

वि.सं.क्र. 5-7824

GUIDELINES ON APPOINTMENT OF POST GRADUATE EXAMINERS

1. No person shall be appointed as an examiner in any subject unless he fulfils the minimum requirements for recognition as a Post Graduate teacher as laid down by the Medical Council of India and has teaching experience of 8 (Eight) years as a Lecturer / Asstt. Professor out of which he has not less than 5 (Five) years teaching experience after obtaining Post Graduate degree. For external examiners, he should have minimum three years experience of examinership for Post Graduate diploma in the concerned subject. Out of internal examiners, one examiner shall be a professor and Head of Department or Head of Department.

The above clause 1 is substituted in terms of Gazette Notification dated 20.10.2008 and the same is as under:-

'No person shall be appointed as an internal examiner in any subject unless he/she has three years experience as recognized PG teacher in the concerned subject. For external examiners, he/she should have minimum six years of experience as recognized PG teacher in the concerned subject.'

2. There shall be at least four examiners in each subject at an examination out of which at least 50% (Fifty percent) shall be external examiners. The external examiner who fulfils the condition laid down in clause - 1 above shall ordinarily be invited from another recognised university, from outside the State: provided that in exceptional circumstances examinations may be held with 3 (three) examiners if two of them are external and Medical council of India is intimated with the justification of such examination and the result shall be published in such a case with the approval of Medical council of India.

In the above clause 2 the sentence "and the result shall be published in such a case with the approval of Medical council of India" is substituted by the sentence "The result in such a case shall be published with the approval of Medical Council of India" in terms of Gazette Notification dated 20.10.2008.

3. An external examiner may be ordinarily been appointed for not more than three years consecutively. Thereafter he may be reappointed after an interval of two years.

The above clause 3 is substituted in terms of Gazette Notification dated 20.10.2008 and the same is as under:-

"An examiner shall ordinarily be appointed for not more than two consecutive terms".

The internal examiner in a subject shall not accept external examinership for a college from which external examiner is appointed in his subject.

4. ~~5.~~ The same set of examiners shall ordinarily be responsible for the written, practical or part of examination.

The above clause 5 is deleted in terms of Gazette Notification dated 20.10.2008.